

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.2963/2021

(Arising out of impugned final judgment and order dated 17-06-2020 in U/S 482/378/407 No. 1788/2020 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DEEP SHIKHA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH THROUGH ITS SHO &amp; ANR. Respondent(s)

Date : 05-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Bankey Bihari, AOR  
Mr. V V R Rao, Adv.  
Mr. Pratap Singh Ahluwalia, Adv.  
Mr. Birendra Bikram, Adv.  
Mr. Kartikeya Gautam, Adv.  
Mr. Sitesh Kumar, Adv.  
Mr. Aditya Rao, Adv.  
Mr. D. Tarun Sai, Adv.  
Mr. Rajiv Agnihotri, Adv.

For Respondent(s)

Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel for the petitioner, learned counsel for the State of U.P. and perused the material placed on record.
2. Leave granted.
3. Interim relief granted on 16-4-2021 to continue till the pendency of the appeal.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)  
COURT MASTER (NSH)